

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Social Welfare Department – Public Services - Representation of Scheduled Castes and Scheduled Tribes categories in the State and Sub-ordinate Services - Policy of providing Rule of Reservation in Promotions in favour of SCs/STs - – Amendment - Orders – Issued.

SOCIAL WELFARE (SW.ROR1) DEPARTMENT

G.O.Ms.No.18

Dated: 17th February,2005.

Read the following:-

1. G.O.Ms.No.2, S.W.(ROR1) Dept., dt.9-1-2004.
2. G.O.Ms.No.91, SW (CV1)Dept., dt.23-12-2004.
3. G.O.Ms.No.16, SW(ROR1)Dept., dt.17-2-2005.

ORDER :

The following Amendment is issued to the G.O.Ms.No.2, SW(ROR1) Dept., dt.9-1-2004.

AMENDMENT

The Para.4 (d) of the said order, the expression “ For the purpose of computing the adequacy in respect of Scheduled Castes (i.e.15%) ABCD categorization will not be observed and the adequacy will be with reference to total number of employees irrespective of their ABCD categorization” shall be deleted.

For Para. 7 of the said order, the following shall be substituted “ **Roster Points :** The reservation in promotions in respect of Scheduled Castes and Scheduled Tribes shall also include the gender based reservation. The existing 100 point roster already prescribed in Rule 22 of Andhra Pradesh State and Sub-ordinate Service Rules for direct recruitment shall be followed for implementing the Rule of Reservation for promotion for Scheduled Castes and Scheduled Tribes

Note: “Once the adequacy is achieved to the required percentage of 15% in respect of Scheduled Castes and 6% in respect of Scheduled Tribes, in a category, the application of the rule of reservation in promotions shall be stopped and the promotions shall be effected based on merit cum seniority. The candidates so promoted shall be fitted into the same roster, without earmarking the reserved roster points. If on 1st September of any panel year, the representation of Scheduled Castes/ Scheduled Tribes is inadequate, the reservation in promotions shall be resumed. The roster point shall start from next point of the candidate figuring in the previous panel prepared and given effect to. For example as on 1st September of a panel year, there are 20 posts in a particular category and there are 2 SC candidates in position. Therefore as on 1st September of a panel year, the adequacy of SC representation is short by one candidate. The other candidates shall have to be promoted, including the SC candidates if they are figuring in the general seniority list, based on merit cum general seniority. They shall be shown at the continuous roster points. The 7th roster point of SC shall be filled up with the candidate based on merit cum seniority. The roster points from 1 to 10 shall have to be filled up in such manner. In the next panel year, if it is found that there is adequacy of SC representation, then the promotions shall be effected based on general seniority and merit.

::2::

If there is inadequacy of representation, SC candidates shall be promoted based on roster. The roster point for that panel year shall start from 11 and the next SC roster point is available at 16 and the same shall be filled up with SC candidate”.

The Annexure appended to the said order shall be deleted.

The Para. 11 including note of the said order shall be deleted.

For Para.12 of the said order, the following shall be substituted “ In case there are no qualified women candidates available, for promotion to fill in the roster points earmarked for SC(Women) / ST (Women) the vacancies shall be filled by SC(Male) / ST (Male) candidates”

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

MOHAN KANDA
CHIEF SECRETARY TO GOVERNMENT

To

All Departments of Secretariat, A.P., Hyderabad).

All Heads of Departments

All District Collectors.

The Secretary, A.P.Public Service Commission, A.P., Hyderabad.

The Registrar, A.P.High Court, Hyderabad.

The Registrar, Andhra Pradesh Administrative Tribunal, A.P., Hyderabad.

All Registrars of all Universities in the State.

The Commissioner of Printing and Stationery, A.P., Hyderabad (with a request to print and furnish 400 copies)

P.S. to Chief Secretary to Government.

P.S. to Secretary to Government (Ser.), General Administration Dept..

P.S. to Secretary to Government, Law Department.

P.S. to Principal Secretary to Government, Social Welfare Department.

P.S. to Secretary to Government (TW), Social Welfare Dept.

P.S. to Principal Secretary to C.M.

P.S. to Special Secretary to C.M.,A.P., Hyderabad.

P.S. to Minister for Social Welfare, A.P., Hyderabad.

P.S. to Minister for Tribal Welfare, A.P., Hyderabad.

All Sections in Social Welfare Department.

// FORWARDED BY ORDER //


SECTION OFFICER